



सत्यमेव जयते

राजस्थान राज-पत्र
विशेषांक

RAJASTHAN GAZETTE
Extraordinary

साधिकार प्रकाशित

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HOME (G-12) DEPARTMENT

Notification

Jaipur, April 10, 2020

G.S.R. 108 .-In exercise of the powers conferred by clause (27a) of section 59 of the Prisons Act, (Central Act No. 9 of 1894), the State Government hereby makes the following rules further to amend the Rajasthan Prisoners Release on Parole Rules, 1958, namely:-

1.Short title and commencement.- (1) These rules may be called the Rajasthan Prisoners Release on Parole (Amendment) Rules, 2020.

(2) They shall come into force from the date of their publication in the Official Gazette.

2. Insertion of new rule 10-B.- After the existing rule 10-A and before the existing rule 11 of the Rajasthan Prisoners Release on Parole Rules, 1958, the following new rule 10B shall be inserted, namely:-

“10-B. Special Parole in the wake of COVID-19 Pandemic.- (1) Notwithstanding anything contained in rules 3, 4, 5, 9, 10 and 10A, in the wake of emergent situations of ongoing COVID-19 PANDEMIC which warrants immediate easing of population of prisoners in the prison, the State Government in order to secure the interest of prisoners, on the recommendation of the Prisoners Parole Advisory Committee, may grant Special Parole, for a period not exceeding four weeks, to a prisoner who has already availed first, second or third Parole peacefully and his behavior has been good during the period of such parole. The Special Parole under this rule shall be granted on such terms and conditions as may be considered necessary by the State Government:

Provided that special parole under this rule shall not be granted to the prisoner who has been convicted for the offence related to Acid Attack, Rape, Dacoity, Murder, section 4 or 6 of the Protection of Children from Sexual Offence Act, 2012, the Narcotic Drugs and Psychotropic Substances Act, 1985, Economic Offences, the Prevention of Corruption Act, 1988, the Prevention of Money Laundering Act, 2002, Anti National Activities, the Unlawful Activities (Prevention) Act, 1967 or any other offence of similar nature or the cases investigated by any central investigating Agencies.

(2) The prisoners who are already availing first, second or third parole or the parole of 40 days granted every year, as the case maybe, on the date of commencement of these rules i.e. the Rajasthan Prisoners Release on Parole (Amendment) Rules, 2020, the period of such parole shall be deemed to be extended upto 03rd May 2020.”

[F. 8(9)Home-12/Kara/2020]

By Order of the Governor,

N.L. Meena,

Secretary to the Government.

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